

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1960/95

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A) (3)

New Delhi, this 1st day of December, 1995

Constable Arvind Kumar, No.1354/C
Delhi Police, Delhi
c/o Mrs. Avnish Ahlawat
Advocate
243, Lawyers 'Chambers'
Delhi High Court
New Delhi - 110 003.

... Applicant

(By Mrs. Avnish Ahlawat, Advocate)

Versus

Union of India through

1. Government of National Capital Territory of Delhi through Commissioner of Police, Delhi Police Headquarters M.S.O.Building I.P.Estate New Delhi - 110 002.
2. Additional Deputy Commissioner of Police Central District Delhi Police Daryaganj Delhi.
3. Inspector Sheesh Ram Enquiry Officer Additional S.H.O. Police Station Hauz Qazi Delhi.

... Respondents

(By Shri B.S.Gupta, Advocate through Shri S.K.Gupta, proxy)

O R D E R (Oral)

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Reply on behalf of the respondents has been filed enclosing the two Orders dated 18.11.1995 (Annexure R-1 and R-2).

2. Learned counsel for the respondents submits that by these orders, the reliefs prayed in the Original Application have been granted.

3. Learned counsel for the applicant agrees ^{to} ~~by~~ the submission.

4. We have also seen the aforesaid Annexure R-1 and ^{orders} Annexure R-2 by which the Departmental Enquiry against the applicant has been held in abeyance and ^{he is} claimed for subsistence allowance at 75% has already been granted.

5. In the above facts and circumstances, the reliefs claimed in the Original Application ^{having} ~~been granted~~ the Original Application has become infructuous and it is accordingly dismissed on that ground. ~~order~~

Recd by :-

(R.K.AHOOJA)
MEMBER (A)

/RAO/

Lakshmi Swaminathan

(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)